

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 98 OF 2015

Dated: 2nd March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Power Grid Corporation of India Ltd.

.... Appellant (s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent (s)

Counsel for the Appellant(s)

:

Ms. Ranjitha Ramachandran
Mr. Shubham Arya

ORDER

We have heard learned counsel for the appellant.

This appeal is being repeatedly listed before this Tribunal. Neither Respondent No.1 nor Respondent No.2 has chosen to appear in this matter. Considering the nature of the issues involved in this appeal, we are of the opinion that it is necessary for the Central Commission to assist us. Hence, we direct the Central Commission to ensure that its counsel appears before us on the next date of hearing. If Central Commission wishes to file any submissions, it can do so after serving copy on the other side.

List the matter for further hearing on **01.04.2016.** Registry is directed to send a copy of this order to the Central Commission.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson